

[श्री बिर्जीब झा]

सिधे भारत सरकार स्वयं उसे अपने प्राधीन कर ले; बिहार सरकार से उस का कोई सम्बन्ध न रहे। पूरे हा में भारत सरकार अपने प्राधीन ले कर उसका काम कराए।

DR. K. L. RAO: The hon. Member is saying that for an important work like this, the Government of Bihar does not have enough money and asking whether the Government of India will come to their assistance. In view of the seriousness of the situation, I think it should be possible for the Government of India to help. (Interruptions).

MR. SPEAKER: I am sorry; I am not allowing.

We have seen last year and this year also that the Calling Attention motions take a long time; first they took 15 minutes; then they started taking half an hour and then the Rules Committee, for the third time, took up the matter in the last Session, and decided that in no case it should go beyond 45 minutes. But every day, it goes beyond the zero hour; the so-called zero hour. There is no term called zero hour in the rules. So, the Rules Committee took it up yesterday again and decided that the Speaker should be very strict; that the Minister should be given 10 minutes first, and then 10 minutes for the first Member, and five minutes each for the other Members. Please see that it does not go beyond 45 minutes. Everytime it comes, when the Member who is asked to speak gets up, he just goes on. I am very sorry; either you should follow the rules or you do not decide about time; let it go on as it is, do not fix the time. You must respect the decision of the Rules Committee. The Rules Committee took up this matter again.

13.00 hrs.

SHRI BHAGWAT JHA AZAD: This was never communicated to us. If that is so, then let this be followed from today.

SHRI JYOTIRMOY BOSU: With your permission. Sir, may I make one submission?

MR. SPEAKER: I am sorry I am not allowing this. If need be, I shall ask him to make a statement. I am not allowing that on the adjournment motion. You will kindly sit down. Do not make it a daily practice. Now, Shri Ganesh.

13.01 hrs.

PAPERS LAID ON THE TABLE

WEALTH TAX (AMDT.) RULES, GIFT-TAX (AMDT.) RULES, COMPANIES (PROFITS) SURTAX (AMDT.) RULES AND NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) A copy of the Wealth-tax (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 154(E) in Gazette of India dated the 17th March, 1973, under sub-section (4) of section 46 of the Wealth-tax Act, 1957 together with an explanatory memorandum. [Placed in Library. See No. LT-4731/73.]
- (2) A copy of the Gift-tax (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 155(E) in Gazette of India dated the 17th March, 1973, under sub-section (4) of section 46 of the Gift-tax Act, 1958 together with an explanatory memorandum. [Placed in Library. See No. LT-4782/73.]

(3) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O 156(E) in Gazette of India dated the 17th March, 1973, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964 together with an explanatory memorandum. [Placed in Library. See No. LT-4733/73.]

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) The Income-tax (Amendment) Rules, 1973, published in Notification No S O 159(E) in Gazette of India dated the 20th March, 1973 together with an explanatory memorandum.

(ii) The Income-tax (Second Amendment) Rules, 1973, published in Notification No. S.O. 160(E) in Gazette of India dated the 20th March, 1973.

[Placed in Library. See No. LT-4734/73.]

(5) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 148(E) in Gazette of India dated the 16th March, 1973, under sub-section (6) of Section 5 of the Emergency Risks (Goods) Insurance Act, 1971.

(6) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 140(E) in Gazette of India dated the 16th March, 1973, under sub-section (7) of section 3 of the

Emergency Risks (Undertakings) Insurance Act, 1971

[Placed in Library. See No. LT-4735/73.]

13.1-1.2 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following eleven Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 30th March, 1973:

(1) The Appropriation (Railways) Bill, 1973.

(2) The Appropriation (Railways) No 2 Bill, 1973.

(3) The Andhra Pradesh State Legislature (Delegation of Powers) Bill, 1973.

(4) The Andhra Pradesh Appropriation (Vote on Account) Bill, 1973.

(5) The Andhra Pradesh Appropriation Bill, 1973.

(6) The Orissa Appropriation (Vote on Account) Bill, 1973.

(7) The Orissa Appropriation Bill, 1973.

(8) The Refugee Relief Taxes (Abolition) Bill, 1973.

(9) The Union Territories Taxation Laws (Amendment) Bill, 1973.

(10) The Coal Mines (Taking Over of Management) Bill, 1973.

(11) The Manipur Appropriation (Vote on Account) Bill, 1973.